

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 23.11.2017

Excise Appeal Nos. 205-206 of 2012
(Arising out of order in original No. 06/D-1/2011 dated 31.10.2011
passed by the Commissioner, Central Excise, New Delhi).

M/s Prabhat Zarda Factory (Co.) Appellant
Purshottam Arya

Vs.

CCE, Delhi Respondent

Appearance:

None for the appellant
Sh. G. R. Singh, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order Nos. 58176 – 58177/2017

Per: **Justice (Dr.) Satish Chandra:**

List revised. Neither anybody appeared on behalf of the appellant nor any adjournment application is available on record. Shri G. R. Singh, ld. AR appeared for the respondent- Revenue.

2. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, both the appeals are dismissed for default.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant